

ACT No. IX OF 1929.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 1st
October, 1929.)

An Act further to amend the Indian Boilers Act, 1923, for certain purposes.

WHEREAS it is expedient further to amend the Indian
Boilers Act, 1923, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Boilers (Amendment) Act, 1929. Short title.

2. In clause (b) of section 2 of the Indian Boilers Act, 1923 (hereinafter referred to as the said Act), the words "for use outside such vessel" shall be omitted. Amendment of section 2, Act V of 1923.

3. Section 34 of the said Act shall be re-numbered as sub-section (2) of section 34, and the following sub-section shall be inserted as sub-section (1) of that section, namely:— Amendment of section 34, Act V of 1923.

" 34. (1) The Local Government may, by notification in the local official Gazette, exempt from the operation of this Act, subject to such conditions and restrictions as it thinks fit, any boilers or classes or types of boilers used exclusively for the heating of buildings or the supply of hot water." Exemptions.

Price 1 anna or 1½d.]

MGIPC—L—IX-117—26-11-29—7,000.